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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1781/97

DATE OF ORDER : 2-1-1998.

Between :-

Miss. Shaik Mamulabi

... Applicant

And

1. The Sr. Superintendent of Post Offices, Nellore Division, Nellore.
2. The District Employment Officer, Nellore.

... Respondents

-- -- --

Counsel for the Applicant : Shri G.Ramachandra Reddy

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

Jai

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... 2.

(Order per Hon'ble Shri B.S.Jai Parameshwar, Member (J) ).

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Heard Sri G.Ramachandra Reddy, counsel for the applicant and Sri W.Satyanarayana for Sri N.R.Devaraj, standing counsel for the respondent No.1. None appeared for the respondent No.2.

2. The applicant is an aspirant for the post of ED8PM, Ramapuram Village of Kodavaluru Mandal, Nellore District.

3. The applicant is relying upon the decision of the Hon'ble Supreme Court in <sup>the case of</sup> Excise Superintendent, Malkapatnam, Krishna District Vs. K.B.N.Visweshwar (reported in 1996 (6) SCALE 676) and prays this Tribunal to give direction to <sup>the</sup> respondents to consider her candidature for the said post eventhough her name has not been sponsored by the Employment Exchange <sup>of the respondent No.2</sup>.

4. In O.A.1593/97 decided on 5-12-97 this Bench <sup>gave</sup> ~~given~~ similar direction to the Respondents <sup>No.1</sup> to consider the candidature of one <sup>for the said post</sup> Mr.T.Dayakar. The learned counsel for the respondent No.1 is not able to state whether the said post has been filled up by now or not. However, in case, if the said post has not been filled-up, we direct the Respondent No.1 to consider the candidature of the applicant along with the Employment Exchange sponsored candidates for the said post provided she submits necessary application and testimonials seven days before the commencement of selection process.

Jai

5. With these observations, the O.A. is disposed of at the admission stage itself. No order as to costs.



(B.S. JAI PARAMESHWAR)  
Member (J)

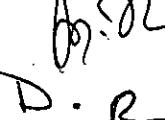
2.1.98



(H. RAJENDRA PRASAD)  
Member (A)

av1/

Dated: 2nd January, 1998.  
Dictated in Open Court.

  
D. R.

15

OA.1781/97

Copy to:-

1. The Senior Superintendent of Post Offices, Nellore Division, Nellore.
2. The District Employment Officer, Nellore.
3. One copy to Mr. G.Ramachandra Reddy, Advocate, CAT., Hyd.
4. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
5. One copy to HHRP M(A), CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate.

srr

8/1/98  
cc Today

I Court

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE

VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

THE HON'BLE MR. B. S. J. P. M(G)

DATED: 2 - 1 - 1998

ORDER/JUDGMENT:

MCA/ I.A./C.A. No.

O.A. No. 1781 in 97

T.A. No.

Q.W.R

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

